

in Gazette of India dated the 15th June, 1974, issued under section 47 of the Indian Railways Act, 1890.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-8298/74].

REASONS FOR DELAY IN IMPLEMENTATION OF ASSURANCES GIVEN Vide U.S.Q. No. 512 DATED 17-11-71 RE. COMBING OPERATIONS IN WEST BENGAL

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to lay on the Table a statement giving reasons for delay in the implementation of the assurance given by him in answer to Unstarred Question No. 512 dated the 17th November, 1971 regarding Reports of Civil Officials on combing operations in West Bengal. [Placed in Library. See No. LT-8299/74].

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, through my unstarred question No. 512 dated 17th November 1971, I had asked for the number of reports submitted since 29th June 1971 by the civil officials on the combing operations in West Bengal and the number of combing operations that the army and police had conducted. Will the minister tell us as to what made them take so much time and to sit over this question from 1971 to 1974 unless they had some thought in their mind and that was the political interest of their own party? They do not want to reveal certain things. They are taking the House for a ride day in and day out. Yesterday Prof. Mukerjee had raised it. Today I have given notice of five questions on Maruti.

My question is based on a paper clipping dated 17th July, 1971 which says:

"Magistrates are usually called upon to attend the searches jointly

conducted by the police and the army in the disturbed areas and they are requested to submit their independent reports to the Home Department."

This has not been done at all and that is why I put this question. May I ask the minister, what explanation he has to offer to this House for this unusual delay of four years for providing this simple information to the House? If it was not a political interest of his party, he may kindly tell us. I would like to have a reply from the hon. Minister on this.

SHRI F. H. MOHSIN: Sir, the reasons have been mentioned in my statement which I have laid on the Table of the House.

The Unstarred Question No. 512 was asked by Mr. Jyotirmoy Bosu and it was answered on 17th November, 1971. The assurance was given as regards part (a) of the Question. But that information was not forthcoming from the State Government. The State Government was addressed, as it has been mentioned in the statement, on 4th November, 1971 and then, again, the matter was pursued. The interim reply was received on 29th August, 1972. But before the assurance could be fulfilled, it was felt that some clarification was required.

The State Government was again addressed on the 23rd September, 1972. The matter was again pursued. We had to remind the State Government 15 times. 15 reminders were sent; 5 d.o. letters and 2 wireless messages were also sent. An interim reply was received from the State Government on 24th March, 1974. That was also not sufficient. Anyway, we did not want to delay further. On the basis of the material we have received, we have fulfilled the assurance on 26th July, 1974.

SHRI JYOTIRMOY BOSU: Sir, you should make some observation..

MR. SPEAKER: You ask me to make observation every time.

SHRI JYOTIRMOY BOSU: Four years have passed, from 1971 to 1974.

MR. SPEAKER: Four years and 15 reminders.

REASONS FOR DELAY IN IMPLEMENTATION OF ASSURANCE GIVEN *Vide* U.S.Q No 1244 DATED 31-7-73 RE. REMITTANCE OF PROFIT EARNED BY FOREIGN OIL COMPANIES

SHRI D. K. BAROOAH: Sir, I beg to lay on the Table a statement giving reasons for delay in the implementation of the assurance given by the Deputy Minister of Petroleum and Chemicals in answer to Unstarred Question No. 1244 dated the 31st July, 1973 regarding Remittance of Profit earned by Foreign Oil Companies. [*Placed in Library. See No. LT-8300/74*].

श्री ज्योतिर्मय बसु : यह हमारे पाम जो कंपनी आयी यह 10 मई 1974 की है लेकिन हमारे घर में पहुँची अगस्त महीने में। पेट्रोलियम मिनिस्ट्री के घर में हमारे घर को कौन गधा ले जाता है, यह बात हम पूछ रहे हैं।

I would like to know whether it was due to the fact that this reply reveals certain disturbing news about the galloping profits that the foreign oil companies are making.

MR. SPEAKER: Why do you make a speech?

SHRI JYOTIRMOY BOSU: Burmah Shell—from Rs. 499 lakhs in 1970 to Rs. 727 lakhs in 1972; Caltex—from Rs. 115 lakhs in 1970 to Rs. 189 lakhs in 1972; Esso—from Rs. 260 lakhs in 1970 to Rs. 961 lakhs in 1972. Mr. Barooah, you are a socialist. What are you doing? Thank you very much.

SHRI D. K. BAROOAH: May I say a word by way of explanation?

The delay was not at our level. We had to get the information from the Reserve Bank. As it happened in the case of the Deputy Minister of Home Affairs, ultimately, we had to send an officer from our Ministry to the Reserve Bank and collect the information.

12.20 hrs.

**BUSINESS ADVISORY COMMITTEE
FORTY-SEVENTH REPORT**

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS (SHRI K. RAGHU
RAMAIAH):** I beg to present the Forty-seventh Report of the Business Advisory Committee.

**COMMITTEE OF PRIVILEGES
TWELFTH REPORT**

**MR. HENRY AUSTIN (Eranaku-
kulam).** I beg to present the Twelfth Report of the Committee of Privileges.

12.21 hrs.

MATTERS UNDER RULE 377

**CONTINUANCE OF PROCLAMATION OF
STATE OF EMERGENCY**

SHRI SHYAMNANDAN MISHRA (Begusarai): I want to draw the attention of the House to the fact that the Government is surreptitiously and illegally perverting the Proclamation of a State of Emergency issued by the President on the 3rd December 1971 and subsequently approved by Parliament. The Proclamation of Emergency issued by the President reads as follows:—

"In exercise of the powers conferred by clause (1) of article 352 of the Constitution, I, V. V. Giri, President of India, by this Proclamation declare that a grave emergency exists whereby the security of India is threatened by external aggression."